

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O. A. No. 3365/2001

New Delhi, this the 30th day of September, 2002

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri M. P. Singh, Member (A)

Constable Rai Singh No. 4930/DAP  
RZ-482, Gali No. 15, Kailash Puri  
Palam Colony, New Delhi

.. Applicant

(Shri U. Srivastava, Advocate)

Versus

Govt. of NCT of Delhi, through

1. Chief Secretary  
5, Sham Nath Marg, New Delhi
2. Commissioner of Police  
Police Hq, IP Estate, New Delhi
3. Addl. Commissioner of Police  
Armed Police, New Police Line  
Kingsway Camp, New Delhi
4. Dy. Commissioner of Police  
5th Bn. DAP, Kingsway Camp, Delhi .. Respondents

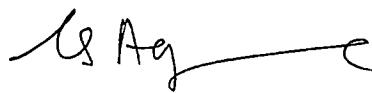
(Shri Harvir Singh, Advocate)

ORDER (oral)

Shri Justice V. S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present application and applicant will move the appropriate authority for re-consideration of the decision. Present application is dismissed as withdrawn. If any appeal is filed, the authority will only deal with it in accordance with law. We make it clear that nothing said herein will be taken as an expression on the merits of the application.

  
(M. P. Singh)  
Member (A)

  
(V. S. Aggarwal)  
Chairman

/gtv/